



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 11
Vol. XI

തിരുവനന്തപുരം,
വ്യാഴം
Thiruvananthapuram,
Thursday

2022 മാർച്ച് 31
31st March 2022
1197 മീനം 17
17th Meenam 1197
1944 ചൈത്രം 10
10th Chaithra 1944

നമ്പർ
No. 1094

GOVERNMENT OF KERALA Law (Legislation-H) Department NOTIFICATION

No. 333/Leg.H2/2022/Law.

Dated, Thiruvananthapuram,

31st March, 2022
17th Meenam, 1197
10th Chaithra, 1944.

The following Ordinance promulgated by the Governor of Kerala on the 31st day of March, 2022 is hereby published for general information.

By order of the Governor,

V. HARI NAIR,
Law Secretary.



ORDINANCE No. 11 OF 2022**THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT)
ORDINANCE, 2022**

Promulgated by the Governor of Kerala in the Seventy-third Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, the Kerala Co-operative Societies (Amendment) Ordinance, 2022 (Ordinance No. 1 of 2022) was promulgated by the Governor of Kerala on the 13th day of January, 2022;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of State Legislature was published as Bill No. 88 of the Fifteenth Kerala Legislative Assembly and the same could not be introduced in and passed by the Kerala Legislative Assembly during its session which commenced on the 18th day of February, 2022 and ended on the 18th day of March, 2022;

AND WHEREAS, under sub-clause (a) of clause (2) of article 213 of the Constitution of India, the Kerala Co-operative Societies (Amendment) Ordinance, 2022 (Ordinance No. 1 of 2022) will cease to operate on the 1st day of April, 2022;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—



1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Co-operative Societies (Amendment) Ordinance, 2022.

(2) It shall be deemed to have come into force on the 13th day of January, 2022.

2. *Act 21 of 1969 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 2.*—In the principal Act, in the proviso to clause (ia) of section 2, for the words “two years” the words “three years” shall be substituted.

4. *Repeal and saving.*—(1) The Kerala Co-operative Societies (Amendment) Ordinance, 2022 (Ordinance No. 1 of 2022) is hereby repealed.

(2) Notwithstanding such repeal anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

